



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY.

CUTTACK, WEDNESDAY, NOVEMBER 4, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 4th November 1942.

No. 3841-C.—In exercise of the power conferred by section 4 of the Special Criminal Courts Ordinance, 1942 (Ordinance No. 11 of 1942), the Governor of Orissa is pleased to appoint J. E. Maher, Esq., I.C.S., District and Sessions Judge, Cuttack-Sambalpur, to be a Special Judge under the said Ordinance for the districts of Cuttack and Balasore.

2. Notification No. 3021-C., dated the 8th September 1942, of the Home Department (Special Section), is cancelled.

The 4th November 1942.

No. 3851-C.—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Balasore, except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences;

Now, therefore, the Governor of Orissa (a) in exercise of the powers conferred by sub-section (1) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), hereby orders the imposition on the inhabitants of the said villages of collective fines of the amounts specified against each respectively and (b) in exercise of the powers conferred by sub-section (2) of the said section hereby exempts the Muslim inhabitants of the said villages from liability to pay any portion of the said fines :—

Name of villages.	Amount of fine. Rs.
(1) Patrisahi	150
(2) Dhusuri and Harihans	250
(3) Asrak	50
(4) Abduidihi	75
(5) Kantapari and Sendpur	300
(6) Misrapur	100
(7) Pangata	80
(8) Bhandaripara samil Bamkura	100
(9) Bhatsahi	150
(10) Palasahi	70
(11) Betaligan	100
(12) Dangupatna samil Jayantira	100

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

REGISTERED No. P. 390.



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LAW DEPARTMENT.

NOTIFICATION.

The 4th November 1942.

No. 12222-L.(C).—The following Bill, which it is proposed to introduce in the Orissa Legislative Assembly, is hereby published under rule 70 of the Orissa Legislative Assembly Rules, 1937, for general information.

THE ORISSA LEGISLATIVE ASSEMBLY (WAR SERVICE) BILL, 1942.

A

BILL

TO PREVENT MEMBERSHIP OF ANY OF HIS MAJESTY'S FORCES OR EMPLOYMENT DIRECTLY CONCERNED WITH THE PRESENT WAR BEING A DISQUALIFICATION FOR MEMBERSHIP OF THE ORISSA LEGISLATIVE ASSEMBLY.

WHEREAS it is expedient to prevent membership of His Majesty's Forces or employment directly concerned with the prosecution of the present war from being a disqualification for membership of the Orissa Legislative Assembly ;

It is hereby enacted as follows :—

Short title and duration.

1. (1) This Act may be called the Orissa Legislative Assembly (War Service) Act, 1942.

(2) It shall be in force during the continuance of the present war and for such period not exceeding twelve months after its termination as the Provincial Government may by notification in the official Gazette appoint, and shall then expire except as respects things previously done or omitted to be done.

(3) For the purpose of the preceding sub-section the date of the termination of the present war shall be determined by a notification of the Provincial Government in the official Gazette.

Prevention of
disqualification.

2. During such time as this Act continues in force a person shall not be disqualified for being chosen as, or for being, a member of the Orissa Legislative Assembly by reason only that, as a member of any of His Majesty's Forces or as being engaged in any employment certified by the Governor of Orissa to be directly concerned with the prosecution of the war, he holds any office of profit under the Crown in India.

Repeal.

3. The Orissa Legislative Assembly (War Service) Act, 1940, is hereby ^{Orissa Act VII of 1940.} repealed.

STATEMENT OF OBJECTS AND REASONS.

The Orissa Legislative Assembly (War Service) Act, 1940, which is a Governor's Act, admits of a member of the Orissa Legislative Assembly joining His Majesty's Forces or holding an office under the Defence Department of the Central Government without being disqualified. Thus, its scope is limited. The present Bill aims at widening the scope by providing also that a member of the Assembly can be engaged on any employment in connection with the prosecution of the war without being disqualified.

As the 1940 Act was enacted by His Excellency the Governor in exercise of powers assumed under section 93 of the Government of India Act, it would expire in two years from the commencement of the Proclamation under that section. It is, therefore, proposed not to amend that Act, but to supersede it by a new and self-contained Act.

CUTTACK :
The 30th October 1942. }

G. MISRA,
Member-in-charge.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.